

OFFICE OF THE PRINCIPAL DISTRICT & SESSIONS JUDGE,
NORTH-EAST DISTRICT, KARKARDOOMA COURTS, DELHI.

ORDER

I, hereby authorize the following Officers of Delhi Higher Judicial Service of North-East District, Karkardooma Courts, Delhi, U/s 10(3) Code of Criminal Procedure, 1973 to hear and dispose of bail/urgent applications pertaining to the Police Stations and Investigating Agencies of North-East District, Delhi including the urgent matters under Special Acts i.e. Prevention of Corruption Act, 1988, the Narcotics Drugs and Psychotropic Substances Act, 1985, the Terrorist and Disruptive Activities (Prevention) Act, 1987, the Prevention of Terrorism Act, 2002, the Maharashtra Control of Organised Crime Act, 1999, Commissions for Protection of Child Rights Act, 2005, Protection of Children from Sexual Offences Act, 2012 and Scheduled Castes and Scheduled Tribes (Prevention of Atrocities) Act, 1989 and under section 21-A of the Punjab Courts (Delhi Amendment) Act, 1997 to exercise all the powers as vested in me under Section 34 of Punjab Courts Act, 1918, to hear and dispose of the urgent Civil matters pertaining to North-East District, Karkardooma Courts, Delhi in accordance with law during Winter Vacation-2023, w.e.f. 26.12.2023 to 30.12.2023 for the period mentioned below against their names:

S.No	Name of the Judicial Officers	Period of Detention	Link Judicial Officers
1.	Ms. Savitri, ASJ-02	26.12.2023, 27.12.2023 & 28.12.2023	Sh. Kapil Kumar, ADJ-01
2.	Sh. Pankaj Arora, ASJ-04	29.12.2023 & 30.12.2023	Ms. Savitri, ASJ-03

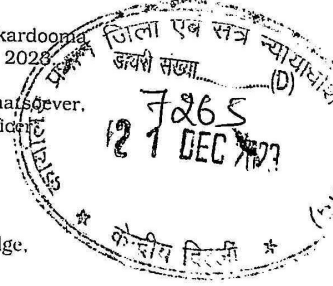
The aforesaid Judicial Officers shall hold the Court in their respective court rooms during Winter Vacation-2023 and shall be assisted by their own court staff. The names and particulars of the staff detained by them for the said purpose, be sent to this office well in advance.

The aforesaid Judicial Officers and the Court Staff members detained shall be entitled to avail Compensatory Leave in the Calendar Year-2024 in lieu of the duty actually performed during the Winter Vacation, 2023.

The Office of the Ld. Principal District & Sessions Judge, North-East District, Karkardooma Courts, Delhi will remain open daily from 10:00 a.m. to 5:00 p.m. during the Winter Vacation, 2023.

In case any Judicial Officer is not available due to any unavoidable circumstances, whatsoever, the urgent matters (Criminal and Civil) will be heard and disposed of by their Link Judicial Officers.

(VIRENDER KUMAR BANSAL)
Principal District & Sessions Judge,
North-East District,
Karkardooma Courts, Delhi



No. 8967-8983 /Judl./N-E/KKD/Delhi/Win.Vac./2023

Dated 20 DEC 2023

Copy forwarded for information and necessary action to :-

1. The Registrar General, Hon'ble High Court of Delhi, New Delhi.
2. The Principal District & Sessions Judge (HQs), Tis Hazari Courts, Delhi
3. The Principal District & Sessions Judges of all the Court Complexes, Delhi/New Delhi.
4. All the Judicial Officers posted at North-East District, Karkardooma Courts, Delhi.
5. The Accounts Officer, Accounts Branch, through Ld. D.D.O., North-East District, Karkardooma Courts, Delhi.
6. The Chief Metropolitan Magistrate, North-East District, Karkardooma Courts, Delhi
7. The Officer Incharge, Pool Car Section, Karkardooma Courts, Delhi
8. The Chief Prosecutor, Prosecution Branch, North-East District, Karkardooma Courts, Delhi
9. The In-charge, Lock-up, Karkardooma Courts, Delhi.
10. The Branch Incharge of all the Branches, North-East District, Karkardooma Courts, Delhi.
11. The PRO, Karkardooma Courts, Delhi
12. The Secretary, Shahdara Bar Association, Karkardooma, Delhi.
13. The Website Committee, Tis Hazari Courts and Karkardooma Courts, Delhi
14. PS/Reader to the Ld. District & Sessions Judge, N-E District, KKD Courts, Delhi.
15. R&I Branch, North-East District to upload the same on LAYERS.
16. Notice Board, through Care Taker, North-East District, Karkardooma Courts, Delhi

Principal District & Sessions Judge
North-East District,
Karkardooma Courts, Delhi